

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

I.A No- 123 OF 2024

(Arising out of OA No 134 of 2024)

In the matter of:

Ashrukhol Development CouncilPetitioner

-VRS-

State Of Odisha & Ors Respondents

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CUTTACK

Date- 22.11.24


ADVOCATE

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

I.A No- OF 2024

(Arising out of OA No 134 of 2024)

In the matter of:

An application for intervention in the all proceeding arising out of OA No 134 of 2024 pending before this Hon'ble NGT/EZ

In the matter of:

Asrukhol Development CouncilApplicant

Vrs

State of Odisha & OrsRespondents

And in the matter of:

1. Milan Kumar Bhuyan, aged about 45 years S/O Babaji Charana Bhuyan At Present the Elected Sarapancha of Babujanga Gram Panchayat at/Po- Babujanga, Dist- Cuttack-754134, Odisha
2. Abhaya Lenka, aged about 58 years S/O- Dulabha Lenka AT Present- Elected member of Panchayat samiti of Nischintakoili From Babujanga GP, At/PO- Babujanga, Dist-Cuttack-754134
3. Subhashree Mohanty, Aged about 48 years W/O- Manoj Ku Mohanty, Elected member of Zila Parishadha 28 No. Zone N. Kohili Block, Dist- Cuttack-754134, Odisha

22-11-2024

DEBENDRA PRASAD RAY
NOTARY, CUTTACK, ODISHA
REGN.No.ON-107/2009

Amiya Kishore Das

4. Kishore Chandra Sahani, Aged about 60 years, S/O- Dhruva Charana Sahani, the present elected Panchayat Samiti Member from Uttarkul GP, At- Sahaspur, Po-Uttarkul, Dist-Cuttack-754134,Odisha
5. Alok Narayana Khuntia, Aged about 65 years, S/O- Bhramarabara Khuntia, EX-Sarapanch of Babujang GP, AT/Po- Babujanga, Dist-Cuttack-754134,Odisha
6. Kailash Chandra Das, Aged about 72 years, S/O Dadhiram Das, Social Activist, At/Po-Uttarkul, Dist-Cuttack-754134,Odisha
7. Amaya Kishore Das, Aged about 66 years, S/o- Jadunatha Das, Social Activist, At- Odakhanda, PO- Dharibil, Dist-Cuttack-754134,OdishaINTERVENER(S)

- i. The Addresses given above are for service or any other communication to the Interveners.
- ii. The interveners seeks to file this IA controverting certain false and frivolous stories and reports which amounts not only mis-representation of facts but also intended to mislead the Hon'ble Tribunal .

The humble petition of the above named Interveners;

MOST RESPECTFULLY SWEATH;

THE BRIEF FACTS AND CIRCUMSTANCES THAT LEADS TO FILED THIS INTERVENTION PETITION;

1. That, it came to the knowledge of the interveners that the Appellant Ashrukhola Development Council has filed an application bearing OA

No-134 of 2024 before this Hon'ble Tribunal, which has been taken for admission on 15.07.2024 and the Hon'ble Tribunal has been pleased to issue notice to the Respondents i.e State Govt. Authorities directing to file their response/counter.

2. That, the prayer of the Respondents in their OA are :

- i. *Revitalize the 63KM long stretch of Ashrukhola Jora, encompassing apprx. 950 Acres. Though the process of desiltation and removal of water hyacinths and wild growth of ferns.*
- ii. *To ensure water flow in the wetland during flood for natural cleaning and Rejuvenate the 11km long Sukapaika(Kaninai) river and then connect to Ashrukhola Jora for its long terms sustainability as was in past.*
- iii. *Include the lengthiest and serpentine Asrukhola wetland in Ramsar site.*

3. That the interveners as well as the other people of the locality shall be highly prejudiced if the prayer no. 2 i.e “ *To ensure water flow in the wetland during flood for natural cleaning and Rejuvenate the 11km long Sukapaika(Kaninai) river and then connect to Ashrukhola Jora for its long terms sustainability as was in past.* ” is allowed.

4. That, the intervener no 1 to 5 are the elected representative of the People of Babujang, Uttarkul and Manijanga Gram Panchayats, and Intervener 6 and 7 are social activist of the locality and all are involve in many social and environmental development activities. There are 11 No of villages namely Babujanga, Barimula, Safipur, Bodhanga, Pinpur,


Muguria, Taila, Biribandha, Odakhanda, Jaitalanga and Sananainipur are coming under the Jurisdiction of the above stated Gram Panachayats. Those villages are situated on the bank of dead river Sukhapaika which originates from river Mahanadi in between the village Babujanga and Charrakaba and after travelling 11Kms in zigzag manner ends at its tail point at village Sananainipur, and merged with the river Paika(another distributary of river Mahanadi). At tail end of this river a Swiss gate has been constructed for smooth discharge of rain water. This river though is a small one but earlier was creating huge flood hazards among those above mentioned villages during rainy seasons and people of this island were being dis-communicated from the other part of the island during flood time. The people of the island between river Mahandi and Sukhapaika were losing their crops and live stocks and were suffering immensely due to stagnancy of flood water for months together coming through this river in the rainy season.

This dead river Sukhapaika has neither a distibutary nor a tributary. Only the excess flood water and rain water passes through this river channel. Since this river was creating hazards during flood time and people were suffering by way of loosing crops , cattles and live stocks, looking at such sufferings of the People. Accordingly in year 1960, Government of Odisha to save lives and properties of the people from repeated floods in Sukhapiaka(overflowing) has constructed embankments on the northen side of the river Mahanadi by closing the origin point of the river Sukhapaika . After construction of the embankment by closing the origin point of the river Sukhapaika the Govt. of Odisha has invested Thousand crores of rupees for construction of river embankment, roads for communication, and also provided a massive irrigation facilities by constructing huge siphons at Chitroptola and river Paika by connecting the entire agricultural land within the

Amiya Kishore Das

Mahanad-Chitrptola delta with canals for supply of water to farmers as a result not only the Petitioner's locality but also thousand acres of agriculture land in the Mahanadi – Chitroupla basin and Mahanadi – Paika basin are being irrigated now and the farmers are getting maximum benefits of this irrigation system. The canals connecting the lower part of the basin have been constructed over the dead river of Sukhapika after the closure of the origin point. This closure of the river not only benefited the People providing connectivity and irrigation but also ensured the hazards of the flood.

5. That, now in the event the origin point of Sukhapika is opened, not only the flood water will flow inside the irrigated Canals constructed over and side of Sukhapika, but will also completely spoil the total irrigation project and it will invite unimaginable calamity to the people residing in the nearby area. Further the irrigation project at Mahanadi-Chitroptala old, also Mahanadi-Paika basin will be prevented to avail the irrigation facility.
6. That, It is also pertinent to mention here that about 10 No.s of roads having bridge and many canals and sub-canals have been constructed over the dead river Sukhapika to ensure water supply to farmers and roads have been constructed for smooth communication to other part of the delta. This could have been possible only due to closure of the river Sukhapika. The river bed of 11 Kms long have been developed with luxurious plantations of different species during last 60 years which have been grown up and matured now. Above all this closure of the river has ensured a developed riverine ecological system as well as a healthy environmental atmosphere.
7. **A BRIEF NOTE ON ASHRUKHOLA WETLAND/JORA:**



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— Jamiya Kishore Das.

Ashrukhola Jora/wetland is a natural water dispensing channel which originates at Plot No 500 and 482 of village Dharibili which is far away from dead river Sukhapika. This channel stretches about 63kms towards the eastern side of the Delta and dilutes with other channels connecting to the Sea. This channel only caters the rain water and at times overflowing flood water of river Chitroptala, this channel is not a continues water body as in some places the channel is missing and in places it is not visible. It is a channel in between the agricultural land of Chitroptala-Paika basin, and the rain water use to being from the upper part of the island to the downwards. The soil of this channel is a hard and black soil and it is a very narrow channel approx about 20 to 30 feets width only, it has no features and character of a river . It is cleaned and renovated by the Water Resource Dept. of Govt. Of Odisha every year and huge amount of money is being spent for this cleaning and renovation purpose. This channel is a separate channel and in no way connected with the dead river Sukhpaika. Sukhapaika was a separate river which originates from river Mahandi and it tail meets at river Paika at Sananainipur village, where a Swiss gate has been constructed by the Water Resource Dept.

The story as narrated by the Applicant in their Original Application that the Ashrukhola wetland was connected to dead river Sukhapaika and the water of river Sukhapaika was being discharged through Ashrukhola is not only a myth but also concoted and fabricated story which have no basis at all. The geographical condition of the locality between Sukhapika and Ashrukhola is so evident and clear which amply proves that Sukhapika at no point of place is/was connected with the wetland Ashrukhola. The map which clearly indicates that the both the water channel has never connected at any place. Google map indicating the bed of river Sukhapika and the origin point as well as the

Amiya Kishore Das

8. That, the appellant at Para 5 and 6 of their OA while submitting the wrong history of Ashrukhola has also submitted certain frivolous facts and narrated a concocted story. A table showing the wrong submissions of facts and on the other hand the true and correct answer of facts is giving below for kind appreciation of the Hon'ble Tribunal.

SL NO	Wrong submission made by the appellant at Para No 5 & 6 of OA.	The true and correct facts in answer of the wrong submissions made by the Appellant.
1.	Ashrukhola Jora/wetland originated from other river Sukhapaika	Such narration on history of Ashrukhola is false and without any basis rather the report of the Govt. indicates that it is originated from the village Dharibili. It is only intended to mislead this Hon'ble Tribunal with an ulterior motive .
2.	The State Govt. committed wrong in closing the origin point/mouth of river Sukhapaika in the year 1960 and made it dead without any reasons.	During 1960 the State Govt. closed the origin point of river Sukhapaika to save the people from flood and to mitigate the impact of natural disaster. As a result the people of the locality have ensured of impact of disasters.
3.	The state Govt. during 1970 acted to strengthening the vulnerable point southern side	This Submission is confusing the applicant had no clear idea whether the flood water of Chitroptala flows in Ashrukhola or the flood water of

Aranya Kishore Das

	<p>of embankment of river Chitroptala which effectively prevented the natural inflow of water to Ashrukhola Joro during floods.</p> <p>Ref-Para 3 of OA</p>	<p>Sukhapaika is flowing in Ashrukhola. But practically the rain water are being catered in the said wetland.</p>
<p>4.</p> <p>5.</p>	<p>The closure of Sukhapika by state Govt. stopped inflow of the water to Ashrukhola.</p> <p>Reinforcement of southern embankment of Chiroptala stoped completely the influx of flood water in Ashrukhola Jora.</p> <p>Ref:- Para 6 of OA</p>	<p>The Closure of river Sukhapika was a well thought action to mitigate the impact of natural disaster.</p> <p>Any reinforcement of mbankment of river Chitroptala can never lead to fault in planning rather the same saved the destruction and avoid the natural disasters.</p> <p>This statement of the appealant proves that Ashrukhola is not the part of river Sukhapaika rather the flood water of Chitroptala was discharged in this channel.</p>

Foriya Kishore das.


P. T. O

GROUND

The interveners dispute the facts which has been stated in the Original Application(OA) filed by the Applicants i.e Ashrukhola developmement Council on the following grounds:-

- a. FOR THAT the wetland ASHRUKHOLA(JORO) has not at all originated from the dead river Sukhapaika and it is not the mother source of the wetland Ashrukhola.
- b. FOR THAT it is wrong on the part of the applicants to submit before the Hon'ble NGT that the dead river Sukhapaika originates from river Mahanadi at village Saukheta but the revenue map prepared by the Map and Publication Dept, Govt of Odisha indicates that this river has been originated between the revenue village Babujang and Charrakaba. It amply proofs that the applicant have no geographical knowledge about the origin of the said river.
- c. FOR THAT Ashrukhola wetland is not a part of Sukhapaika rather this water channel originates from accumulation of rain water from its nearby catchment locality and it is physically visible from Plot No 500 and 482 of Dharibili Village. Revenue map enclosed here with as **ANNEXURE A/1 series.**
- d. FOR THAT river Sukhapaika originates from river Mahanadi and meets river Paika at its tail end after travelling 11 Kms it has no link with the water channel Ashrukhola. Ashrukhola flows in length of 63 kms towards the east of the delta where as the river Sukhapika ends at Sananainipur village after travelling 11 Kms only. There is no natural link of channel at any place in between the two water bodies. The applicants pressurizes the State Govt to excavate about 2kms of

By Anirya Kishore Das.


DEBENDRA PRASAD RAY
 NOTARY, CUTTACK, ODISHA
 REGN.No. ON-107/2009

artificial link by way of acquisition of private land to connect the Ashrukholā Wetland with dead river Sukhapaika.

- e. FOR THAT, the soil condition of Ashrukholā wetland is a hard black soil, and this channel is a natural built up passage only to catered the accumulated rain water in the upper catchment area, whereas the bed of the river Sukhapaika is a Sandy soil and after sixty years of closure also its look like a river bed with full of sands and sand hips on the embankment. It clearly proves that at no point of time the Ashrukholā wetland was a part of river Sukhapaika rather it is a rain water discharging channel.
- f. FOR THAT, after the closure of the river at its origin point the People of locality have never faced any disaster of floos during last 60 years.
- g. FOR THAT the riverine ecology and environment has become developed and healthy due to mashroom growth of tree and plants of various species. The environment ecology will be destroyed and there will be a permanent threat of flood and natural calamity for local inhabitants if the river paika will be reopened and flood water will be allowed to flow in the said river.
- h. FOR THAT, the 11 nos of roads and bridges connecting the other part of the delta shall be destroyed and the canal system developed in the bed of river Sukhapaika shall also be substantially affected and irrigation facilities supplied to thousand acres of agricultural land in delta shall also be disturbed.
- i. FOR THAT opening the origin part of Sukhapaika from Mahanadi river will no way help the Ashrukholā wetland to be activated as because the bed of river Sukhapaika is lower than the bed of wetland Ashrukholā, for that reason the flow of water in the said river cannot be discharged in Ashrukholā channel, which is in a higher level.

Aranya Kishore Das



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9. The intervener as well as the thousands of people residing in the bank of the river Sukhapaika & in the interior part are seriously objecting the proposed desire of the applicant of the OA as the same will cause disaster in their locality. Several petitions with the signature of general public has been submitted to Hon'ble Chief Minister of Odisha, Chief Secretary and Addl Chief Secretary in charge of water resources, Govt Of Odisha as well as to Collector, Cuttack and Chief Engineer Drainage, Executive Engineer Drainage with a prayer not to reopen the origin point of dead river Sukhapaika in order to save the People from apprehending disaster. Some Copies of the representations submitted ~~in~~ in English language are annexed here with as ANNEXURE B/1 Series.
10. That, the representatives of various news papers like Samaj, Prameya and others have also visited the area interacted with people and the grievances of the people have been widely published. Some copy of the news clippings published in various news papers are annexed here with as ANNEXURE C/1 Series.
11. That, the interveners are the proper and necessary in the proceeding of this present OA pending before this Hon'ble Tribunal as they shall be highly prejudiced if the prayer pertaining to re-opening of dead river Sukhapaika is allowed. The interveners are no way concerned with the other prayers made by the applicant with regards to the renovations/modification of Wetland Ashrukholā etc, without connecting the same with the dead river Sukhapaika.

PRAYER

In view of the facts narrated above the interveners fervently pray this Hon'ble Tribunal to allow this intervention petition and further be pleased

Aniya Kishore

to allow the intervener petitioners to be heard by participating in the proceeding as Respondents for the larger interest of the people.

And for this act of kindness the Humble intervener petitioners shall be as in duty bound ever pray.

CUTTACK

By the petitioner through

Date- 22/11/24


ADVOCATE

UNDERTAKING

That I undertake to file the English translation of vernacular documents as and when directed by the Hon'ble Tribunal.

CUTTACK

By the petitioner through

Date- 22/11/24


ADVOCATE

Aranya Kishore Das


DEBENDRA PRASAD RAY
NOTARY, CUTTACK, ODISHA
REGN.No.ON-107/2009

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

IA No- OF 2024

(Arising out of OA No 134 of 2024)

In the matter of:

Asrukhol Development CouncilApplicant

Vrs

State of Odisha & OrsRespondents

AFFIDAVIT

I, Amaya Kishore Das, Aged about 66 years, S/o- Jadunatha Das, Social Activist, At- Odakhanda, PO- Dharibil, Dist-Cuttack-754134,Odisha do hereby solemnly affirms and declare as follows;



That I am one of the petitioner in this present intervener petition and I am well aware with all the facts and circumstances of the case and therefore competent to swear this affidavit.

2. That I have read over the contents of this present petition and the same is true and correct and is drafted under my/our instruction.

3. That I am authorized by the other applicants to file this IA.

Identified BY

[Signature]
ADVOCATE

[Signature]
DEPONENT

Cuttack, Date- 22/11/24

Certified that the above named Deponent(s) being Identified by.....*[Signature]*..... Advocate solemnly affirms and states before me that the contents of this affidavit are all true to the best of ~~my~~/his/her knowledge

[Signature]
22.11.2024
DEBENDRA PRASAD RAY
NOTARY, CUTTACK

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

IA No- OF 2024

(Arising out of OA No 134 of 2024)

In the matter of:

Ashrukhola Development Council.....Petitioner

-VRS-

State Of Odisha & Ors Respondents

DECLARATION

1. That, we undersigned are the applicants of this present IA i.e Intervention Application .
2. That, we hereby authorized Mr Amiya Kishore Das, who is Applicant No. 7 of this present IA, to represent us before this Hon'ble Tribunal in this present IA to defend the above mentioned OA.
3. That, all the facts stated above are true to the best of our knowledge belief.

Applicant no 1- Milan Kumar Bhuyan

Applicant no 2- ଅମିୟା କିଶୋର ଦାଶ

Applicant no 3- Subha Shree Mohanty

Applicant no 4- Kishore chandra Bahari

Applicant no 5- Alok Narayan Khuntia

Applicant no 6- Kailash Chandra Das.

Amiya Kishore Das.
[Applicant No - 7]
(accept as above)

CUTTACK, 22/11/24

SIGNATURE(S)

Home

Location

State: Orissa

District : 3 ବରଗଡ଼

Tehsil : 10 ଶିଖରପଲ୍ଲୀ

RI : 5 ଭଲଭଲୁକ

Village : 76 ଧିରାମାଳୀ

Sheet No : 01

Plot Info

ଅନୁକ୍ରମିକ ସଂଖ୍ୟା

ଭଗ୍ନା : 4.8 ଫୁଟ , 1.942 ଫୁଟ

-16-

Reports:

ROR Front Page

([http://bhulekh.ori.nic.in/ViewROR.aspx?](http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768)

[DistCode=3&TehCode=10&VillCode=768](http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768)

ROR Back Page

([http://bhulekh.ori.nic.in/ViewROR.aspx?](http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768)

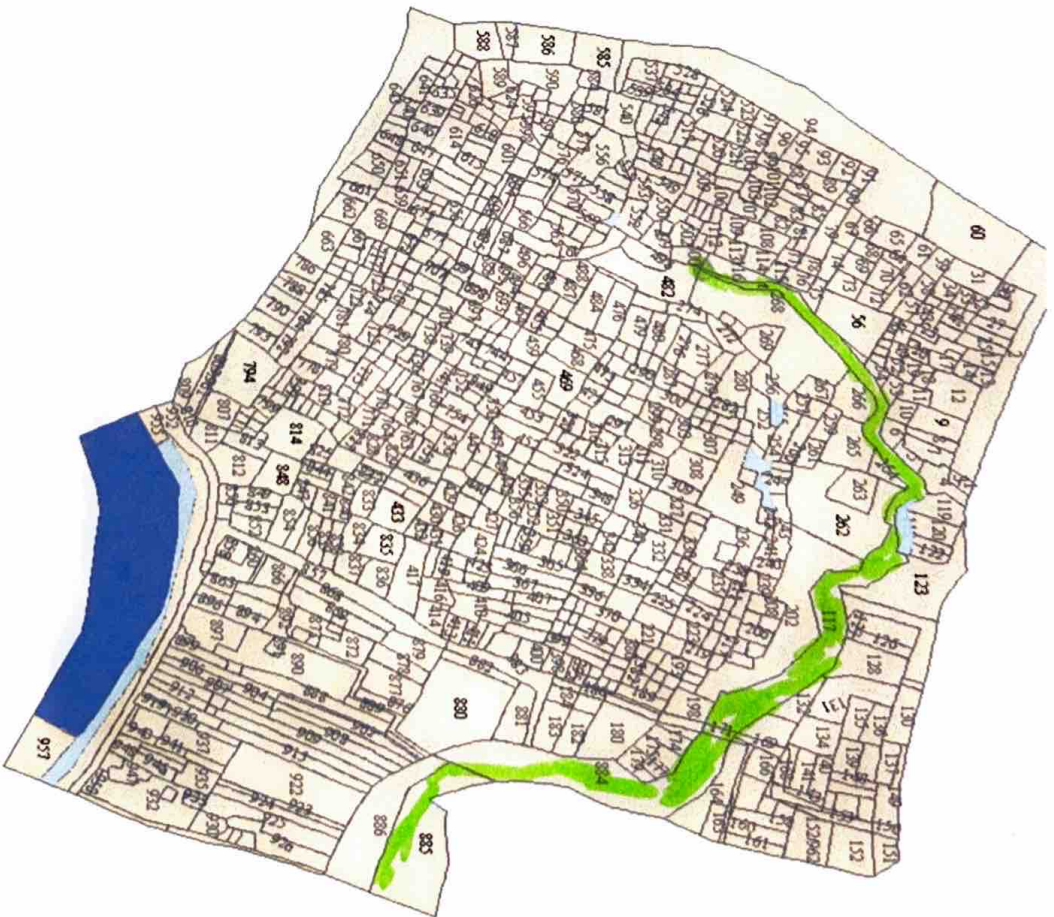
[DistCode=3&TehCode=10&VillCode=768](http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768)

ROR Home Page

(<http://bhulekh.ori.nic.in>)

Map Report

ANNEXURE- A/1



True Copy Attested

Advocate

istrict : 3 ବରଗଡ଼, Tehsil : 10 ଶିଖରପଲ୍ଲୀ, RI : 5 ଭଲଭଲୁକ, Village : 76 ଧିରାମାଳୀ, Sheet No : 01

dated on :2023-03-16 11:22:05.289732

Maps and related data shown in this website are for the purpose of viewing only. The data displayed here is not meant for use in any legal purpose or any such activities. Neither National Informatics Centre nor Revenue & Disaster Management Department, Govt of Odisha is responsible for accuracy of the data. 1 : 4265

Home

Location



State: Orissa

District : 3 ଗଢ଼ା > [CUTTACK]

Tehsil : 10 କିଶନଗଞ୍ଜ > [Kishanoganj]

RI : 5 ଗଢ଼ଗୁଳ > [Gadagula]

Village : 76 ଘାଣ୍ଟିଶିଳ > [Dhanibij]

Sheet No : 01

ANNEXURE- A/1

Plot Info

ଘାଣ୍ଟିଶିଳ ଘାଣ୍ଟିଶିଳ [Deviopable Fertile Land]

ଘାଣ୍ଟି : 4.8 ଏକଡ଼, 1.942 ହେକ୍ଟର

[Rakab] [HCP] [Hector]

Reports:

ROR Front Page

(<http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768>)

ROR Back Page

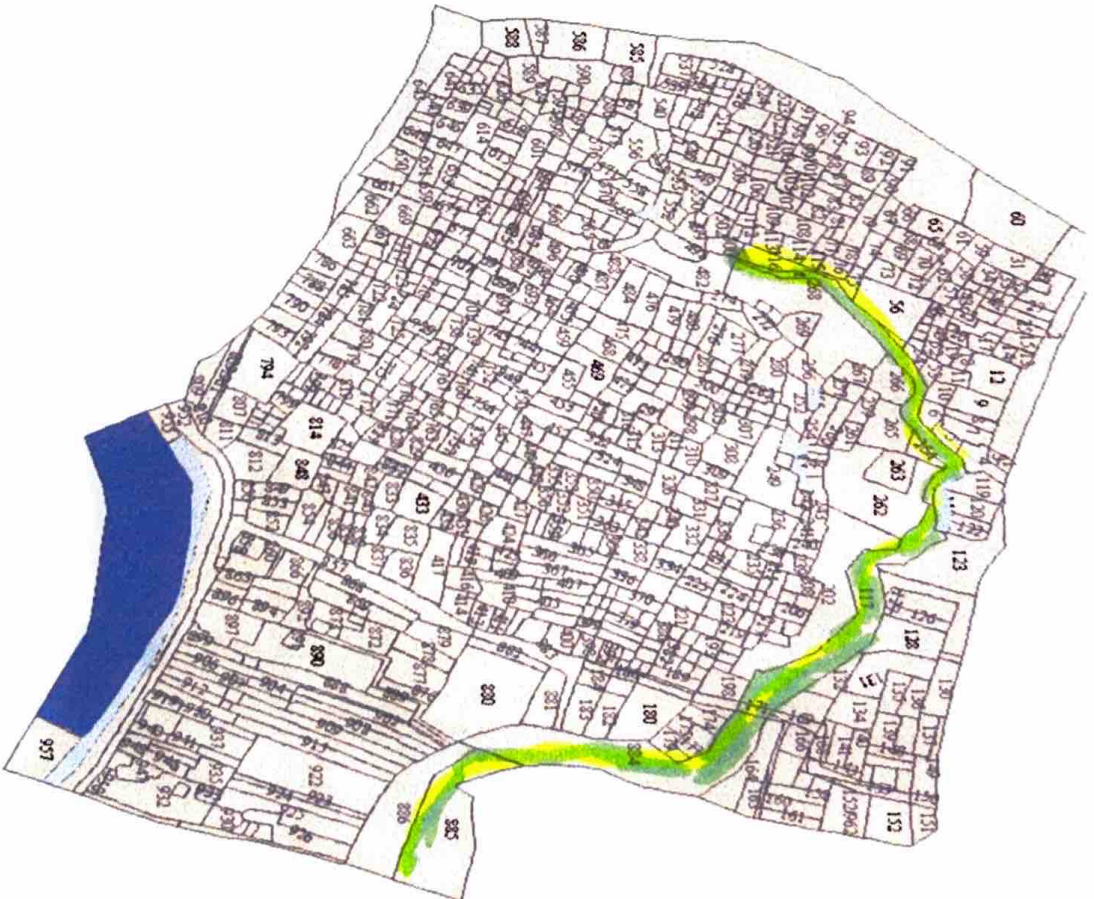
(<http://bhulekh.ori.nic.in/ViewROR.aspx?DistCode=3&TehCode=10&VillCode=768>)

ROR Home Page

(<http://bhulekh.ori.nic.in>)

Map Report

English translation of Page No - 16



True Copy Attested

[Signature] Advocate

To,
Hon'ble Chief Minister
Government of Odisha
BHUBANĒWAR

Dt. 26.10.2024

Sub: To take appropriate steps to object the arbitrary desire of Asrukholā Development Council made in their application before NATIONAL GREEN TRIBUNAL (NGT) in O.A. No. 134/2024/EZ

Ref: Order dt. 15.07.2024 passed by NGT in O.A. No. 134/2024/EZ

Sir,

The Hon'ble **National Green Tribunal Eastern Zone Bench Kolkata** Passed an order dt. 15.07.2024 (copy enclosed) indicating that the application filed by **Asrukholā Development Council** sought the following reliefs:

1. *Revitalize the 63 kilometre long stretch of Asrukholā Jorā, encompassing approximately 950 acres, through the process of desiltation and removal of water hyacinths and wild growth of ferns.*
2. *To ensure water flow in the wetland during flood for natural cleaning and Rejuvenate the 11 kilometre long SUKAPAĪKA (Kaninai) River and then connect to Asrukholā Jorā for its long terms sustainability as was in past.*
3. *Include the lengthiest and serpentine Asrukholā wetland in Ramsar site.*

That in this regard it is relevant to submit that the locality of Babujang Gram Panchayat, Uttarkul Gram Panchayat, Manijanga Gram Panchayat and other villagers of Barimula, Sathipur, Sahaspur etc. are residing adjacent to Sukapaika Nala / River. During the Rainy season the Flood water from Mahanadi River passing through Sukapaika River / Nala were always overflowed and in the process the overflowed flood water from Sukapaika River were causing huge **Natural Disaster** as the over flown Rain water were not only entering to the houses of locality also were causing huge damage to the Agriculture Land of the locality.

Considering such disaster, the State Government during 1960 in Order to mitigate the impact of Natural Disasters like flood etc. in the aforesaid region closed the Mouth of Sukapaika River / Nala.

True Copy Attested


Advocate

In the above circumstances the people of locality residing at the bank of Sukapaika River are objecting the Relief No. 2 mentioned above (as sought in their Application) intending to open the mouth of Sukapaika which was closed since 1960.

As it seems now the Asrukhola Development Council in their application made it clear that they intent the State Governments appropriate action to open the mouth of Sukapaika (closed since 1960) for easy and effective flow of flood water from Sukapaika and then to divert such flood water from **Sukapaika to Asrukhola Jora.**

The Applicant (**Asrukhola Development Council**) while narrating the WRONG History of Asrukhola Jora and while narrating WRONGLY as the Fault of State Government in Para NO. 5 and in Para No. 6 respectively of their application explained the following :

ON HISTORY OF ASRUKHOLA JORA (as alleged wrongly at Para No. 5)

Sl. No.	Wrong Submission made by Applicant at Para No. 5	Comment of Local People on such WRONG submission
1	Asrukhola Jora originated from Mother River Sukapaika at Saukheta of Babujang Gram Panchayat.	Such narration on History of Asrukhola is false and without any basis. Rather the Report of Government indicate that it originates from Dharibil Village. As it seems such wrongful submission is made by the Applicant with an ulterior motive to impress the State Government to open the mouth of Sukapaika which has been closed since 1960.
2	The State Government closed the mouth of Sukapaika River / Nala during 1960 without any basis.	During 1960, the closure of mouth of Sukapaika was done to mitigate the impact of natural disaster like flood etc. Now if it is opened again, the natural disaster will revive as in past.

True Copy Attested

Advocate

Sl. No.	Wrong Submission made by Applicant at Para No. 5	Comment of Local People on such WRONG submission
3	The State Government during 1970 acted to strengthen the vulnerable points of southern side of embankment of river Chitrotpala which effectively prevented the natural inflow of flood water to Asrukhola Jora during floods Ref: Para – 3 of Application	The submission on History of Asrukhola as made makes it clear that Asrukhola Jora is nearer and directly linked to overflowed flood water of river Chitrotpala which suggests the Jora had no direct link with Sukapaika River / Nala.

WRONG ALIGATION OF APPLICANT SUGESTING AS IF IT IS THE FAULT OF STATE GOVERNMENT IN PLANNING (At Para No. 6 of Application)

Sl. No.	Arbitrary Submission made by Applicant at Para No. 5	Comment / Submission of Local People
1	Closure of Mouth of Sukapaika by State Government stopped the inflow of flood water into Asrukhola Jora. Para No. 6 of Application.	The Closure of mouth of Sukapaika was a well thought action so as to mitigate the impact of Natural Disaster.
2	Reinforcement of southern embankment of Chitrotpala River stopped completely the influx of flood water into Asrukhola Jora. Para No. 6 of Application.	Any reinforcement of embankment of Chitrotpala River can never lead to fault in planning. Rather the same saved the destruction and it avoided the natural disaster.

It may be made clear that we the local people are not objecting to revitalise **Asrukhola Jora** also not objecting to include Asrukhola wetland in Ramsar sight. It is the only objection of the local People is that while revitalising the 63 KM long stretch of **Asrukhola Jora**, the mouth of the **Sukapaika** should not be opened causing huge damage and destruction to the nearby locality.

True Copy Attested


Advocate

In this regard in order to appreciate the huge damage that would cause in the event the mouth of the **Sukapaika River** is opened are based on the following facts:-

A. Since the closure of the mouth of Sukapaika effected during the year 1960, there has been huge development work including there were progress of several irrigation Projects costing several thousand cores like making SYPHONS in Chitrotpala river and connecting the said SYPHONS to major irrigation canal has been constructed. The said irrigation canal (connecting the SYPHON at river Chitrotpala) is now passing over the mouth of Sukapaika and thereafter the said major irrigation Canal is passing side by side to the Sukapaika Bed ultimately the said canal crossed the River Paika through another SYPHON and ultimately the canal solves and helps the total irrigation Project of PAIKA MAHANADI ISLAND area. It is also a fact through the said major canal another sub canal has been constructed at Penipur which is on the river / nala Sukapaika for irrigation purpose of local area of People of Babujang, Barimula, Sathipur etc. including People of Sahaspur, Uttarkul, Mehindipur, Dharibil Village etc. Now at this stage if the mouth of Sukapaika will be kept open it will not only completely spoil the entire Irrigation Project including the SYPHONS etc. also the flood water running through the constructed canal will drown the total locality. Therefore the openings of mouth Sukapaika will cause irreparable damage and injury to the local people residing at the bank of Sukapaika.

B. As a matter of fact **Asrukhola Jora** was never originated form its mother river **Sukapaika** rather Asrukhola Jora was originated from the accumulation of rain water from its nearby catchment locality which is admittedly far away from **Sukapaika**. During Rainy Season the overflow water from Chitrotpala might have been entering to Asrukhola Jora and now it may be such overflown of water could not become possible to enter from Chitrotpala as the same was admittedly in the later part was prevented because of strengthening the embankment of River

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Advocate

Chitrotpala. Therefore in the circumstances in order to revitalise the Asrukhola Jora neither it will be just and proper to weaken the embankment of Chitrotpala River nor mouth of Sukapaika Sukapaika should be allowed to cause disaster in the locality so as to make the Rain water available to enter Asrukhola Jora.

C. The influx of Flood water from Sukapaika will cause major ecological threat and natural calamities in rainy season to the local inhabitants.

D. That apart just opening the mouth of Sukapaika from Mahanadi River, it will no way help the **Asrukhola wetland** area to generate any flood water flow unless the **Sukapaika River** is again further connected to the wetland which is existed in the down stream and is admittedly about 2 KM away to the South of Sukapaika.

However now again in order to connect the same it will necessitate huge destruction of agriculture land which do exist between Sukapaika River and Asrukhola Wetland. In any event renovation of wetland should not be made converting and destroying the agriculture land etc. which do exist between the bank of Sukapaika and the Asrukhola Wetland.

E. The Opening of mouth of Sukapaika will spoil the total irrigation process of State Government implemented in that which is now running over the Sukapaika River Bed.

F. The People residing in the bank of Sukapaika including People residing in the interior part of the bank of Sukapaika do seriously object the proposed desire ventilated in the Petition as the same will cause havoc (general destruction) in the locality.

Therefore for greater interest of public such petition desiring to open the mouth of Sukapaika River may be rejected.

True Copy Attested


Advocate

G. The Applicant Asrukhol Development Council while making the Application before National Green Tribunal (NGT) vide Application No. 134 of 2024 never enlisted the People of locality near Sukapaika River with an obvious intention to hide the displeasure including to hide the impact of natural disaster that would cause the Babujanga, Baramala, Satipur, Sahaspur area of People.

Therefore the Government of Odisha may try to place the fact before the Green Tribunal as well as to help the people of locality to be a party in the Original Application No. 134 of 2024 for effective clarification or submission as the people of locality residing adjacent to Sukapaika River.

Dt. 26.10.2024

**Yours Faithfully
People of Babujung, Uttarkul,
Manijunga Gram panchayat Cuttack
and other villagers of the locality**

True Copy Attested


Advocate



-24-
(Service Proof of
Representation to Hon'ble CM)

English ▾



Complaint Status Details

Ticket No.

CMO20241008805



Registered At
Office of Chief
Minister
On 03-Dec-2024



Under Process
CE&BM,
Mahanadi
Kathajodi System
On



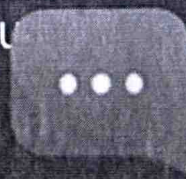
Disposed

True Copy Attested

Advocate 



Redressal of Citizen grievances is our priority . You can register your grievance at your convenience.



→ Check Status



ANNEXURE- C/1

ଶୁକ ପାଇକା ନଦୀର ମୁହାଣ ନ ଖୋଲିବାକୁ ଧର୍ତ୍ତି ପଞ୍ଚାୟତବାସୀଙ୍କ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ନିକଟରେ ଦାବି

ଭରତସିଂହପୁର, ୦୫।୧୧ (ସା.ପ୍ର.): ଶୁକପାଇକା ନଦୀର ମୁହାଣ ନ ଖୋଲିବାକୁ ଧର୍ତ୍ତି ପଞ୍ଚାୟତର ପ୍ରତିନିଧି ଓ ଜନସାଧାରଣ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ନିକଟରେ ଦାବି କରିଛନ୍ତି, ପ୍ରକାଶ ଆଡକି, କିଶୋରନଗର ଚନ୍ଦ୍ରବିଲ ଅନ୍ତର୍ଗତ ଭରକୂଳ, ବାବୁଜଙ୍ଗ, ମଣିଜଙ୍ଗ ଓ ମହମ୍ମଦପୁର ଧର୍ତ୍ତି ପଞ୍ଚାୟତ ଦେଇ ଯାଇଥିବା ଶୁକ ପାଇକା ନଦୀଟି ଆଜକୁ ୬୦ ବର୍ଷ ହେଲା ଲୋକମାନଙ୍କର ସୁବିଧା ସୁଯୋଗ ଓ ଉଦ୍‌ବୃତ୍ତ ବର୍ଷ ଜଳରୁ ରକ୍ଷା କରିବା ପାଇଁ ତାର ମୁହଁକୁ ଚତକାଳୀନ ସରକାର ସରକାର ବନ୍ଦ କରିଦେଇଥିଲେ। ମାତ୍ର କେତେକ ବ୍ୟକ୍ତି ନିଜର ସ୍ୱାର୍ଥ ପାଇଁ ଶୁକପାଇକା

ନଦୀରୁ ପାଣି ଉଛୁଳି ଅଶୁଭଖଳା ଯୋରକୁ ଯାଏ ବୋଲି ମିଥ୍ୟା ଅଭିଯୋଗ କଲିକତାର ଗ୍ରାନ୍ ଟ୍ରିବ୍ୟୁନାଲରେ ମାମଲା ଦାୟାର କରିଛନ୍ତି। ବନ୍ୟା ସମୟରେ ଶୁକ ପାଇକା ନଦୀରୁ ବନ୍ୟାଜଳ ଉଛୁଳି ବାବୁଜଙ୍ଗ, ବାରିମୁକ, ସର୍ପିପୁର, ସାହାସପୁର ଆଦି ଅଧିକାଂଶ ଗ୍ରାମର ହଜାର ହଜାର ଲୋକମାନଙ୍କୁ ଅସୁବିଧାରେ ପାକାଇଥାଏ। ଏହି ଅସୁବିଧା ଯୋଗ କୌଣସି ନଦୀନାଳରୁ ଉତ୍ପନ୍ନ ହୋଇନାହିଁ। ଏହା ଚିରସ୍ରୋତା ମଧ୍ୟ ନୁହେଁ ଏହା ଚିତ୍ରୋତକା ନଦୀ ଓ ପାଇକା ନଦୀର ଦ୍ୱିପୟୁଜାରେ ଅବସ୍ଥିତ। ଅଧିକ ବର୍ଷା ହେଲେ ବର୍ଷା ପାଇଁ ଏହି ଯୋଗ ମଧ୍ୟ

ଦେଇ ନିସ୍ୱାସନ ହୋଇଥାଏ। ଶୁକପାଇକା ନଦୀ ଅସୁଖଳା ଯୋଗ ସହିତ କୌଣସି ସମସ୍ୟ ନାହିଁ। ଯଦି ଶୁକପାଇକା ନଦୀର ମୁହାଣ ଖୋଲିଦିଆଯାଏ ତେବେ ଏହି ଧର୍ତ୍ତି ପଞ୍ଚାୟତର ବିପୁଳ କ୍ଷତି ଯଦି ସମଗ୍ର ଅଞ୍ଚଳ ଜଳମଗ୍ନ ହୋଇଯିବ। ଯାହା ଦ୍ୱାରା ଚାଷୀ, ଜନସାଧାରଣଙ୍କର ନାହିଁ ନଥିବା କ୍ଷତି ଘଟିବ। ହଜାର ହଜାର ଏକ୍ଜର ଚାଷ ଜମା ଜଳମଗ୍ନ ହୋଇଯିବ। ବର୍ତ୍ତମାନ ଏହି ଶୁକପାଇକା ନଦୀର ଦୁଇ ପାର୍ଶ୍ୱରେ ଥିବା ହଜାର ହଜାର ହେକ୍ଟର ଚାଷ ଜମିରେ ଲୋକମାନେ ଖରିଫ ଧାନଚାଷ, ଆଖୁଚାଷ, ରବି ଫସଲ, ମୂଗ, ବିରି, କୋଳଥ, ମାଷିଆ, ଚିନାବାଦାମ ଏବଂ ସମସ୍ତ ପ୍ରକାର ପନିପରିବା ଚାଷ କରି

ସେମାନଙ୍କର ପରିବାର ଭରଣ ପୋଷଣ କରିଆସୁଛନ୍ତି। ଏହି ସମସ୍ତ ସମସ୍ୟାକୁ ଦୃଷ୍ଟିରେ ରଖି ରାଜ୍ୟ ସରକାର ଓ ଜଳ ସଂପଦ ବିଭାଗର କର୍ତ୍ତୃପକ୍ଷ ବିଚାର କରି ଶୁକପାଇକା ନଦୀର ମୁହାଣଟିକୁ ନ ଖୋଲିବାକୁ ୨୮ ନଂ ଜିଲ୍ଲା ପରିଷଦ ଜ୍ୟେନର ଜିଲ୍ଲା ପରିଷଦ ସଦସ୍ୟ ଶୁଭଶ୍ରୀ ମହାନ୍ତି, ଭରକୂଳ ସରପଞ୍ଚ ସୁକାସିନୀ ବେହେରା, ସମିତିସଭ୍ୟ କିଶୋର ଚନ୍ଦ୍ର ସାହାଣି, ବାବୁଜଙ୍ଗ ସରପଞ୍ଚ ମିଲନ ଭୂୟାଁ, ମଣିଜଙ୍ଗ ସରପଂଚ ସାରଦା ପ୍ରସାଦ ମହାନ୍ତି ଓ ଶ୍ରୀ ଶ୍ରୀ ଜନସାଧାରଣ ଲିଖିତ ଭାବେ ମୁଖ୍ୟମନ୍ତ୍ରୀ, କଟକ ଜିଲ୍ଲାପାଳ, ଜଳସଂପଦ ବିଭାଗର ସର୍ବୋଚ୍ଚ ଯତ୍ନା, ଜଳ ନିସ୍ୱାସନ ବିଭାଗ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କୁ ଠରେ ଦାବି କରିଛନ୍ତି।

True Copy Attested
Advocate





Demand of 4 Panchayat residents to the Chief

Minister not to open the mouth of Shuk Pika river

Jagatsinghpur, 05/11 (SA): The representatives of four panchayats and the public have demanded from the Chief Minister not to open the mouth of Shuklapaika river, but it is revealed that Shuklapaika river, which passes through four panchayats of Rakkul, Bakulang, Manibong and Mohammadpur under Kishorenagar tehsil, has been flowing for 60 years. Hela's face is to protect the people's convenience and water from the mentioned year The then government shut down the government. But some people dry up for their own sake

He has filed a case in the Green Tribunal of Calcutta, alleging that the water is flowing from the river to the unsanitary stream. During floods, the floodwaters from the Shuk Pila river cause problems for thousands of people in the villages of Babujang, Barimul, Safipur, Bhojapur, etc. This dirty stream does not originate from any river. It is not even Chirasrota, it is situated on the bifurcation of river Chitrotala and river Paika. In case of heavy rains, this joor is also for rain

is discharged through Shuklapaika River has nothing to do with Asukhala Yoga. If the estuary of Shukpaika is opened, the entire area will be submerged due to huge loss of these 4 panchayats. Due to which the farmers and the public will suffer irreparable losses. Thousands of acres of farmland will be submerged. Currently, thousands of hectares of agricultural land on both sides of the Shulapika River are cultivated with Kharif paddy, sugarcane, rabi crops, mung, pear, koth, mandia, cinnamon and all kinds of vegetables.

Their families have been thriving! Keeping all these problems in mind, the state government and the authorities of the water resources department have decided not to open the mouth of the Shukpaika river. Hundreds of people were listed as Chief Minister, Cuttack The District Collector, the highest officer of the Water Resources Department, has demanded that the head of the water drainage problem.

True Copy Attested


Advocate

ପ୍ରମୋଦ୍‌ଜଗତସିଂହପୁର

'ଶୁକପାଇକା ନଦୀର ମୁହାଣ ଖୋଳାନଯାଉ'

ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କୁ ରୁହାରି କଲେ ୪ଟି ପଞ୍ଚାୟତବାସୀ

ରଘୁନାଥପୁର, ୫୩୧(ଆପ): ଶୁକ ପାଇକା ନଦୀର ମୁହାଣ ନ ଖୋଲିବାକୁ ୪ଟି ପଞ୍ଚାୟତର ପ୍ରତିନିଧି ଓ ଜନସାଧାରଣ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କ ନିକଟରେ ନାହିଁ କରିଛନ୍ତି । ପ୍ରକାଶ ଆଇଡି ବିଶ୍ୱେନାଥର ତହସିଲ ଅନ୍ତର୍ଗତ ଭରତପୁର, ବାହୁଡ଼ା, ମଣିକଟା ଓ ମହାବଦପୁର ୪ଟି ପଞ୍ଚାୟତ ଦେଇ ପରମ୍ପରା ଶୁକ ପାଇକା ନଦୀ ଆଡ଼କୁ ୬୦ ବର୍ଷ ହେଲା ଭୋକଣ ସୁବିଧା ସୁଯୋଗ ଓ ଉଦ୍‌ବୃଦ୍ଧ ବର୍ଷା ଜଳକୁ ରକ୍ଷା କରିବା ପାଇଁ ତାର ମୁହଁକୁ ଚଳାଚଳ ସରକାର ବଦଳିଦେଇଥିଲେ । ମାତ୍ର ବେତେକ ବ୍ୟକ୍ତି ନିଜର ସ୍ୱାର୍ଥ ପାଇଁ ଶୁକପାଇକା ନଦୀରୁ ପାଣି ଉତ୍ତୁଟି ଅଶୁଖିଲା ଯୋଗୁଁ ଯାଏ ବୋଲି ନିମ୍ନ ଅଭିଯୋଗ କରିବାର ସ୍ତ୍ରୀଙ୍କୁ ହିନ୍ଦୁନାୟକରେ ମାମଲା ଚାଲାଇ କରିଛନ୍ତି । ବନ୍ୟା ସମୟରେ ଶୁକ ପାଇକା ନଦୀରୁ

ବନ୍ୟା ଜଳ ଉତ୍ତୁଟି ବାହୁଡ଼ା, ବାରିମୁକ, ସପ୍ତିପୁର, ସାହାସପୁର ଆଦି ଅଧିକାଂଶ ସ୍ତ୍ରୀମାନ ହଜାର ହଜାର ଭୋକଣ ଅସୁବିଧାରେ



ପାଇକାଥାଏ । ଏହି ଅଶୁଖିଲା ଯୋଗୁଁ କୌଣସି ନଦୀନାଳକୁ ଉତ୍ତୁଟୁ ହୋଇନାହିଁ କି ଏହା ଚିରସ୍ରୋତା ମଧ୍ୟ ହୁଏ । ଏହା ଚିରୋତ୍ତୁଳ ନଦୀ ଓ ପାଇକା ନଦୀର ଦ୍ୱିପଦ୍ମରେ ଅବସ୍ଥିତ । ଅଧିକ ବର୍ଷା ହେଲେ ବର୍ଷା ଜଳ ଏହି ଯୋଗୁଁ ମଧ୍ୟ ଦେଇ ନିଷ୍କାସନ

ହୋଇଥାଏ । ଶୁକ ପାଇକା ନଦୀ ଅଶୁଖିଲା ଯୋଗୁଁ ସହିତ କୌଣସି ସମସ୍ୟ ନାହିଁ । ଯଦି ଶୁକପାଇକାର ମୁହାଣ ଖୋଲିଦିଆଯାଏ ତେବେ ଏହି ୪ଟି ପଞ୍ଚାୟତର ବିପୁଳ କ୍ଷତି ଘଟି ସମସ୍ତ ଅଞ୍ଚଳ ଜଳମୟ ହୋଇଯିବ ସହିତ ଗୋଷ୍ଠୀ, ଜନସାଧାରଣଙ୍କର ନାହିଁ ନଥିବା କ୍ଷତି ଘଟିବ । ହଜାର ହଜାର ଏକର ଗଣ ଜମି ଜଳମୟ ହୋଇଯିବ । ବର୍ତ୍ତମାନ ଏହି ଶୁକପାଇକା ନଦୀର ଦୁଇ ପାର୍ଶ୍ୱରେ ଥିବା ହଜାର ହଜାର ହେକର ଗଣ ଜମିରେ ଭୋକମାନେ ଖରିପ ଧାନଗଣ, ଆଧୁଗଣ, ରବି ଫସଲ, ମୁଗ, ବିରି, କେଲଅ, ମାଷିଆ, ଚିନିଆଦିମ ଏବଂ ସମସ୍ତ ପ୍ରକାର ପନିପରିଣ ଗଣ କରି ସେମାନଙ୍କର ପରିବାର ଭରଣ ପୋଷଣ କରିଆସୁଛନ୍ତି ।

ଏହି ସମସ୍ତ ସମସ୍ୟାକୁ ଦୃଷ୍ଟିରେ ରଖି ରାଜ୍ୟ ସରକାର ଓ ଜଳ ସଂପଦ ବିଭାଗର କର୍ତ୍ତୃପକ୍ଷ ବିଚାର କରି ଶୁକ ପାଇକା ନଦୀର ମୁହାଣଟିକୁ ନ ଖୋଲିବାକୁ ୨୮୮୮ ଟିକ୍ସା ପରିଷଦ ଗୋଦୁର ଟିକ୍ସା ପରିଷଦ ସଦସ୍ୟ ଶୁଭଶ୍ରୀ ମହାଣ୍ଡି, ଭରତପୁର ସରପଞ୍ଚ ସୁବର୍ଣ୍ଣିନୀ ବେହେରା, ସମିତିସଭ୍ୟା ବିଶ୍ୱେନା ଚନ୍ଦ୍ର ସାହାଣୀ, ବାହୁଡ଼ା ସରପଞ୍ଚ ନିଲନ ଦୁର୍ଲ୍ଲ, ମଣିକଟା ସରପଞ୍ଚ ସାରଣୀ ପ୍ରସାଦ ମହାଣ୍ଡି, ଚିରଗଣନ ରାଉତ, କାନ୍ଦା ଚରଣ ଦାସ, ପ୍ରଦୀପ କୁମାର ଖଇଁ, ସୁଜାତ ସାହି, ବଚକୃଷ୍ଣ ମହାପାତ୍ର, ରମାକାନ୍ତ ବେହେରା, ରାଜକିଶୋର ସାହି ସମେତ ଶହଶହ ଜନସାଧାରଣ ଭିତ୍ତିତ ଭାବେ ମୁଖ୍ୟମନ୍ତ୍ରୀ, ବଚକ ଟିକ୍ସାପାଳ, ଜଳସଂପଦ ବିଭାଗର ସର୍ବୋଚ୍ଚ ପଠା, ଜଳ ନିଷ୍କାସନ ବିଭାଗ ମୁଖ୍ୟମନ୍ତ୍ରୀଙ୍କୁ ଠାରେ ଦାବି କରିଛନ୍ତି ।

True Copy Attested
[Signature]
 Advocate

[English Translation of Page - 27]

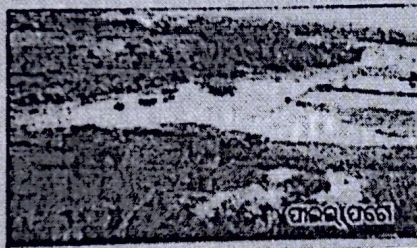
Pramejagatsinghpur

'Don't open the mouth of the dry river'

4 Panchayat residents complained to the Chief Minister

Raghuanchpur, 511 (AP): The representatives of 4 Panchayats and the public have demanded from the Chief Minister not to open the mouth of the Pika river in Blk. However, the Shukla Pika river passing through four panchayats of Uttarakul, Babujang, Manijk and Mohammadpur under Kishorenagar tehsil has been closed for 60 years by the then government to save people's convenience and rainwater. But some people have filed a case in the Green Tribunal of Calcutta, alleging that the water from Shukpaika river goes into the dirty stream for their own carts. Flowers from the Piza river during floods

Thousands of people in the villages of Chabujung, Barimul, Safipur, Bhojapur, etc. are suffering due to flood water.



cooks This tear does not originate from any river or stream. It is located on the islands of Titropuja River and Paika River. During heavy rains, the rain water is drained through this stream

happens. Shuk Pika River Tears have nothing to do with it. If the mouth of Pika is

opened then even these 4 panchayats

will be damaged and the entire area will be submerged,

and the farmers and public will suffer irreparably.

Thousands of acres of farmland will be submerged.

Now thousands of hectares of agricultural land on both

sides of this Shukpaika river are cultivated by people cultivating kharif paddy, sugarcane, rabi crop, mung bean, pear, koth, mandia, tin nut and all kinds of vegetables to feed their families.

In view of all these problems, the authorities of the state government and the water resources department have decided not to open the mouths of the Shuk Pika river. Tivaranjan Raut, Kaladi Charan Das, Dozens of people including Pradeep Kumar Khaju, Sukar Khaju, Batakrishna Mahapatra, Ramalant Behera, Rajkishore Jhaju have written to the Chief Minister, Cuttack District Magistrate, Water Resources Department's top engineer, water drainage problem chief.

True Copy Attest

[Signature]
Advocate

FORM OF VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL: EASTERN ZONE BENCH, KOLKATA

Between I.A No. OF 2024
(arising out of OR 134 of 2024)
Ashraikhola Development Council Appellants

-VERSUS-
State of Odisha & ORs. Respondents

Know all men by these Presents, that by this Vakalatnama.

I/We ① Milan Ku. Bhuyan, S/o - Babaji Ch. Bhuyan, AT - Babujang, Cuttack
② Abhya Lenna s/o Dalabha Lenna, AT - Babujang, Cuttack ③ Subhashree Mohanty
w/o Manoj Ku. Mohanty AT - Kohili Block, Cuttack ④ Kishore Chandra Sahani
s/o Dhruva Charan Sahani, AT - Ubarakula, Cuttack ⑤ Alok Narayan Khuntia
s/o Dharamabara Khuntia, AT - Babujang, Cuttack ⑥ Kailash Chandra Das
s/o Dakhiram Das, AT - Uttarwel, Cuttack, ⑦ Amiya Kishore Das of Dharibil, Cuttack

Appellant/Respondent/Petitioner/Opp. Party in the aforesaid Revision/Appeal Case do hereby

appoint and retain **SISIR DAS, Mob. - 7008363909, EMAIL ID - sisirasadvoc@ gmail.com & ANAND JENA, Mob. - 9937157964, EMAIL ID - jenaanand7@ gmail.com** advocates.

Advocate (s) is/are to appear for me/us, in the above case and to conduct and prosecute or defend the same and all proceeding that may be taken in respect of any application connected with the same, or any decree or order passed therein including all application for return of documents or receipt of any monies that may be payable to me/us in the said case and also in applications for review, appeals under Orissa High Court Order and in applications for leave to appeal to Supreme Court, I/We authorized my/our Advocate (s) to admit any compromise lawfully entered in the said case.

Dated the - 22/11/2024

Received from the executant (s)
Satisfied and accepted as I hold.
No brief for the other side.

Accepted as above


Advocate


Advocate

Milan Kumar Bhuyan
Subhashree Mohanty
Kishore Chandra Sahani
Alok Narayan Khuntia
Kailash Chandra Das.
Amiya Kishore Das.

SIGNATURE OF EXECUTANT (S)